GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO.2748 TO BE ANSWERED ON 16.12.2025

RESERVED SECTIONS OF EMPLOYEE WORKING THROUGH CONTRACT IN VARIOUS MINISTRIES

†2748. SHRI DHARMENDRA YADAV:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is a fact that a large number of employees belonging to reserved categories such as SC, ST, OBC and EWS working through contract/outsourcing in various Ministries, Departments and Public Sector Undertakings do not get the benefit or protection of reservation in recruitment or service conditions at par with regular employees and if so, the details thereof;
- (b) whether this situation is giving rise to discrimination against these classes and hampering the objective of social justice and if so, the details thereof;
- (c) whether the Government has taken cognizance of this issue and is planning to formulate any comprehensive policy, law or guidelines to ensure mandatory reservation in contract or outsourcing appointments and protect their socio-economic interests; and
- (d) if so, the details thereof and the time by which it is likely to be implemented?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE)

(a) to (d): Each Ministry/Department of the Government of India is competent to procure certain services of outsourcing agencies to meet short term requirements, as per Rule 177 to 206 of the General Financial Rules (GFR) 2017. Since these procurements are made directly by the Ministries/Departments/Public Sector Undertakings, the centralized data is not maintained.

All the Ministries/Departments are required to ensure that reservations for Scheduled Castes/ Scheduled Tribes/ Other Backward Classes shall be made in all temporary appointments which are to last for 45 days or more.
